

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Review Petition(Civil) No.1919/2004 in SLP(Civil)No.9836/2003

HUMAYUN PROPERTIES LTD.

Petitioner (s)

VERSUS

LAKHI PRASAD MOSUN & ORS.
(With Appln(s). for c/delay in filing review petition)
(With Office Report)

Respondent (s)

Date : 30/11/2004 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.N. VARIAVA
HON'BLE MR. JUSTICE H.K. SEMA

By Circulation

UPON perusing the papers, the Court made the following
O R D E R

The review petition is dismissed in terms of the signed order.

Anita

(Jasbir Singh)
Court Master

(Signed order is placed on the file.)

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

REVIEW PETITION (CIVIL) NO. 1919 OF 2004

IN

S.L.P. (CIVIL) NO. 9836 OF 2003

Humayun Properties Ltd.

... Petitioner (s)

Versus

Lakhi Prasad Mosun & Ors.

... Respondent (s)

O R D E R

There is an inordinate delay of 136 days in filing the present Review Petition for which no satisfactory explanation has been offered. Accordingly, application for condonation of delay is dismissed.

Even on merits, we see no reason to interfere. The Review Petition is dismissed.

.....J.

(S.N.Variava)

.....J.

(H.K.Sema)

New Delhi,
November 30, 2004.